

RAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

BENCH NB(SM)

Appeal No. E/3278/00-NB(SM)

Dated : 9/2/07

CEGAT
NEW DELHI
To,

M/s Umed Textiles Mills Pvt. Ltd.

E-72, Heavy Industrial Area

Jodhpur (Raj)

In the matter of :

M/s Umed Textiles Mills Pvt. Ltd.

Appellant

vs.

CCE Jaipur

Respondent

I am directed to transmit herewith a certified copy of Final Order No. A/177/01-NB(SM)
Dated :10.1.2001.....passed by the Tribunal under Section 35-C(1) of Central Excise
& Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to :

SL
Asstt. Registrar
NB(SM)

1. CCE Jaipur
2. CCE/EE/(Appeal) Jaipur
3. Chief Commissioner of Central Excise / Customs. Jaipur
4. Adv. / Consult. Sh. Pradeep Jain, C.A.
H-29, Shastri Nagar,
Jodhpur, (Raj)
5. S.D.R
6. JCDR
7. Bar Association, CEGAT, New Delhi
8. Library, CEGAT, New Delhi
9. Director (Review), C.B.E.C. North Block, New Delhi
10. Guard File.
11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.
12. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah Marg, opp. Sachdeva P.T. College of
Defence Colony, New Delhi-110003
13. M/s Lex Site Com. Ltd., Mumbai
14. Office Copy
15. M/s Census Publication

SL
Asstt. Registrar

CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL
NEW DELHI

A.No. E/3218/2000-NB(S)

(Arising out of Order-in-Original No. 36/CE/JP-II/2000 dated 13.6.2000 passed by the Commissioner of Central Excise, Jaipur).

M/s Umed Textiles Mills ...
Pvt. Ltd.

Appellants
(Rep by NONE)

VERSUS

CCE, Jaipur ...

Respondents
(Rep by Sh A.K.
Jain, JDR)

CORAM : SHRI LAJJA RAM, MEMBER TECHNICAL

FINAL ORDER NO. A/177/01/NB (SPM)
Dated: 10.1.2001

PER LAJJA RAM

The matter was called, no one appeared for the appellants, M/s Umed Textiles Mills Pvt. Ltd. The notice for today's hearing had been issued as early as on 17.11.2000. A copy of the notice was also endorsed to the counsel on record. There is no response. The matter relates to the abatement of duty for one day i.e. 1.3.1999 which the Commissioner of Central Excise had disallowed on the

ground that the request for closure was made on 26.2.1999 and the stenters were sealed by the excise officers on 1.3.1999 at 24 hours.

2. As the appellants have not responded to the notice, the appeal is dismissed for non-prosecution.

(Dictated & pronounced in the open court)

(LĀJJA RAM)
MEMBER (T)

Golay